March, 2026

Newsletter

e-Committee, Supreme Court of India



Key Updates

- ***Delhi District Courts Launch ePrison Integration***
- ***Publication of "The Gujarat High Court Rules for Seamless functioning of SARAS Courts (Statewide Access to Remote Adjudication System), 2026"***
- ***High Court of Karnataka - Use Of Block Chain Technology in Judiciary***
- ***High Court of Meghalaya - e-Initiatives***
- ***Virtual Inauguration of the newly created makeshift VWDCs in all the Judgeships of Bihar***
- ***High Court of Rajasthan - Dedicated Payment Facility for NI Act Cases in the light Sanjabij Tari vs. Kishore S. Borcar & Anr.***

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Judicial Training and Research Institute, Lucknow: Training for Advocate/ Advocate Clerk



The capacity building program organized by the **Judicial Training and Research Institute** (**JTRI**), **Lucknow** on March 28, 2026 serves as a vital component of the eCourts Phase III rollout. By targeting the LADCs, Panel Lawyers and *amicus curiae* the initiative ensures that the district judiciary maintains a robust, secure and technologically proficient environment for modern judicial functions.

The successful execution of the ECT_12_2026 program with a robust participation of 1,696 Advocate/ Advocate Clerk marks a significant milestone in the eCourts project. The topics covered included eCourts Services Website and Mobile Application: Case Status, Orders, Cause Lists, searching cases by party name, FIR number, Advocate Cause List, My Cases Functionality, downloading orders/judgments, NJDG and Video Conferencing.

Chandigarh Judicial Academy: Training Initiatives for Judicial Officers and Technical Staff



The **Chandigarh Judicial Academy** conducted three training programs between March 14, 2026 and March 23, 2026. The series began with a one-day training session ECT-14-2025 on March 14, 2026 which recorded an attendance of 83 participants. Following this, the academy transitioned to an online format hosted via Microsoft Team holding two additional one-day sessions: ECT-15-2025 on March 21, 2026 with 129 participants and ECT-17-2025 on March 23, 2026 which saw 108 attendees.

ECT-14-2025: Cyber Forensics and Digital Justice: This session provided a comprehensive look at the intersection of law and cybercrime:

- **Cybercrime Challenges: Dr. K.P. Singh, IPS** (**Retd. D.G.P. Haryana**) analyzed the critical bottlenecks impacting the investigation and prosecution of cyber offenders.

- **eCourts & Video Conferencing:** Sh. Kapil Aggarwal (Additional District & Sessions Judge) delivered a practical walkthrough of operational deployment for eCourts services.
- **Admissibility of Evidence:** Sh. Ravi Inder Singh (Additional District & Sessions Judge-cum-Faculty Member) explored the nuances of electronic evidence under current judicial standards.
- **Forensics & Mobile Architecture:** The program concluded with Sh. Gurcharan Singh (Faculty, CDTI) offering deep technical insights into cell phone architecture and the application of digital evidence in investigations.

ECT-15-2025: Administrative Excellence: This session was led by technical and administrative team, focusing on optimizing registry functions and institutional workflow:

- **Resource Team:** Sh. Bhupinder Singh (Supdt. II), Sh. Sumit Sharma (Sr. Asstt.), Sh. Jatin Mahajan (Sr. Asstt.), Sh. Krishan Kumar (Jr. Asstt.), Ms. Jyoti (Jr. Asstt.), Sh. Puneet Rautela (Clerk) and Ms. Mehak Sharma (Sr. Developer).

ECT-17-2025: Specialized Judicial Training: Focused on enhancing judicial competency, this online session was led by:

- **Resource Person: Sh. Ravi Inder Singh** (Additional District & Sessions Judge-cum-Faculty Member).

These programs underscore the Academy's ongoing efforts to empower judicial officers and staff with the technical proficiency required for a modern and digital-first judiciary.

Maharashtra Judicial Academy: Comprehensive Training for District Judiciary



The **Maharashtra Judicial Academy** conducted a one-day offline training program in March 2026 for judicial staff and stakeholders across the state. Under ECT_5_2025, sessions were planned in districts like Ahmednagar, Akola, Aurangabad, Beed, Bhandara, Chandrapur, Gadchiroli, Gondia, Jalgaon, Kolhapur, Latur, Mumbai (covering City Civil, Sessions, Family, Labour and Small Causes Courts), Nashik, Pune, Raigad, Sangli, Satara, Solapur, Thane, Wardha, Washim, Yavatmal and others. These programs primarily targeted Administrative Head Staff and Court Managers from every district with participant numbers ranging from small groups of 2–10 in taluka-level sessions to large gatherings of over 300 in Mumbai courts.



Other modules include ECT_7_2025 (for Advocates and Advocate Clerks, held in Kolhapur talukas), ECT_12_2025 (for Advocates and Clerks in Mumbai courts) and ECT_15_2025 (for High Court Staffs conducted in batches at the Maharashtra Judicial Academy). Overall, the schedule reflects a comprehensive outreach effort to train judicial staff, advocates, clerks and court managers across Maharashtra, ensuring wide coverage from district headquarters to taluka-level courts.

Together, these initiatives reflect the Academy's commitment to ensure judicial efficiency, professional development and consistent training across Maharashtra reinforcing its role as a cornerstone of digital and institutional transformation in the justice system.

Gujarat State Judicial Academy: Broad-Based Training for Court Staff



(ECT-15-2025) Refresher programme for Registry Staffs of High Court of Gujarat on 07-03-2026 (Batch-8)

In March 2026, the **Gujarat State Judicial Academy** conducted impactful training sessions under its ongoing modules. On 7 March two batches of the ECT_15_2026 program were held in physical mode for the Staff of the High Court of Gujarat engaging 100 participants across Batch-7 and Batch-8. On 8th March 2026, the Academy rolled out the ECT_5_2026 program for District Court staff reaching an impressive 3,477 participants through a mix of online, physical and hybrid formats at the district and taluka levels.



These initiatives underscore the Academy's commitment to broad-based judicial capacity building, ensuring both High Court and District Court staff benefit from structured and accessible training opportunities. The Training covered the modules on Change Management, e-Committee initiatives, hardware components, open-source vs. proprietary systems, operating systems and court-specific software applications. Participants also engaged with topics such as the e-Filing module, video conferencing rules and the basics of servers.



In the afternoon faculty members including Mr. Ankur Patel, Mr. Vijaysinh Gohil, Mr. Mehul Prajapati, Mr. Sanjaykumar Devmurari, Dr. Bhavin Jasani, Mr. Naresh Modhwadia and Mr. Pranav Joshi led sessions on the importance of digitization, SOPs for scanning and digitalization and technical assistance to courts and departments. Together, these sessions reinforced the Academy's commitment to modernize judicial processes through technology adoption and capacity building ensuring High Court staff are well-prepared for the evolving eCourts ecosystem.

Himachal Pradesh Judicial Academy: Strengthening Digital Competence Across Himachal Pradesh Judiciary



In March 2026, the **Himachal Pradesh Judicial Academy** conducted a series of impactful refresher training programmes. On 6–7 March, the ECT_9_2026 programme on eServices and Ubuntu-Linux was conducted for 28 ministerial staff of the District Judiciary with sessions led by Shri Pawan Kumar, System Analyst, H.P. Judicial Academy alongside Shri Vinod Kumar, Naib Nazir, and Shri Rajesh Kumar, Reader-III. This was followed on 12–13 March by the ECT_8_2026 programme on NSTEP and CIS 3.2 NCV where 30 ministerial staff members were trained under the same team of resource persons equipping them with updated case information system skills. The Academy also delivered the ECT_4_2026 refresher programme on e-Filing and eCourts Services for Advocates and Advocate Clerks. Conducted in two sessions: 18 March with 109 participants and 24 March with 51 participants, these concise two hour modules ensured broad exposure to digital filing and service platforms.

Judicial Academy Jharkhand: Master Trainer and Bar Capacity Building



In March 2026, the **Judicial Academy Jharkhand** conducted key programmes to strengthen judicial capacity. On 12 March, the ECT-3-2025 classroom training engaged 46 ministerial staff guided by Sri Sajid Akhtar (Assistant-cum-DSA, Civil Court, Ranchi) and Sri Bhaskar Kumar (Assistant-cum-DSA, Civil Court, Ranchi). Expanding its reach, the Academy scheduled the ECT-7-2025 programme between 15 and 22 March, designed as a large-scale classroom training for approximately 750 advocates and clerks, facilitated by an Advocate Master Trainer.



These initiatives underscore the Academy's commitment to professional development and digital readiness ensuring that both ministerial staff and members of the Bar are equipped with updated skills and knowledge.

Karnataka Judicial Academy: Empowering the Judiciary through Digital Readiness



In March 2026, the **Karnataka Judicial Academy** conducted a series of programmes to strengthen judicial capacity supported by distinguished resource persons. The ECT_14_2026, two-day offline programmes (held on 16–17 March and 26–27 March) trained 27 and 28 judicial officers of different cadres under the State Judiciary. The ECT_9_2026, one-hour sessions (on 2, 3, 4, 5, 7 & 17 March) engaged 27 staff members of the District Judiciary while the ECT_8_2026 programme (on 4, 7, 11, 18 & 25 March) reached 426 process servers.

These sessions were enriched by the expertise of Sri Venkatesh Murthy K. (Senior Director, Data Security Council of India), Sri K. N. Yashavantha Kumar (Deputy Superintendent of Police, Cyber Crime Division CID, Bengaluru), Sri Shashidhar T.K. (Principal Consultant, DSCI), Sri Manjesh P. Shetty (Consultant, DSCI), Sri Jaya Shankara (Analyst, DSCI), Sri Ganesh Savant (Analyst, DSCI), Sri Shreekanth Puranika (System Analyst, DSCI), and Sri K. M. Deepak (Software Technician, City Civil Court, Bengaluru). Together, these initiatives highlight the Academy's commitment to continuous professional development and digital readiness, ensuring judicial officers, staff and process servers are equipped with essential skills to meet the evolving demands of the justice system.



Kerala Judicial Academy: Statewide Training Drive for Stakeholders



The training programs were conducted by the **Kerala Judicial Academy** between March 4, 2026, and March 18, 2026 under ECT_4_2025, ECT_9_2025, ECT_16_2025 and ECT_17_2025. These sessions were conducted in an "offline" format with a duration of three hours each, targeting various groups, including court staff, judicial officers and advocates.

Conducted across 17 locations statewide, each session lasted three hours and catered to court staff,

judicial officers, advocates and newly recruited Civil Judges. Participation ranged from 8 junior judges at the Academy campus to 875 court staff in Thiruvananthapuram, reflecting the scale of this coordinated initiative.



The trainings were geographically distributed across numerous locations in Kerala, such as Pathanamthitta, Thrissur, Kasaragod, Kalpetta, Ernakulam, North Paravur, Muvattupuzha, Manjeri, Alappuzha, Thodupuzha, Thiruvananthapuram, Kottayam, Vatakara, Kozhikode, Kollam, Thalassery and Palakkad.



The programmes were enriched by the contributions of distinguished resource persons including Dr. John Varghese, CJM, Pathanamthitta; Sri. Sumesh S., SSO, High Court of Kerala; Sr. Vinod V., Special Judge, FTSC, Chavakkad; Smt. Mamatha T.K., Addl. Sub Judge I, Thrissur; Sri. Rakesh M.G., Deputy Director (IT), High Court of Kerala; Sri. Balu Dinesh, JFCM-II, Hosdurg; Sri. Kirshnakumar K., Judge, FTSC (PoCSO Act Cases), Kalpetta; Sri. Allen E. Baiju, JFCM IX, Ernakulam; Sri. Rohit Nandakumar, Principal Munsiff, Ernakulam; Sri. Ganesh Kumar M.S., Munsiff-Magistrate, Kothamangalam; Sri. Sanu C.,

Munsiff, Tirur; Smt. Lakshmi S., Sub Judge, Cherthala; Sri. Anas V., Addl. District Judge, Thiruvananthapuram; Sri. Manish D.A., Principal Sub Judge, Kottayam; Smt. Leena Rasheed, Judge, Family Court, Vatakara; Sri. Santhosh Das, Sub Judge, Karunagappally; Smt. Anitha R., Addl. CJM, Thalassery; and Sri. Suraj S., Addl. District Judge, Manjeri alongside several Senior System Officers of the High Court of Kerala.



Madhya Pradesh State Judicial Academy: Training for Judicial Officer Skills Enhancement



The **Madhya Pradesh State Judicial Academy** organized a series of one day offline training programmes under ECT-16-2025 *on 15 and 28 March 2026* aimed to strengthen the professional skills of judicial officers across the state. The sessions were conducted in Jabalpur, Khandwa, Alirajpur, Burhanpur, Damoh, Harda, Raisen, Singrauli and Umaria, ensuring wide district level coverage.

Participation: Attendance ranged from 8 judicial officers in Burhanpur and 9 in Alirajpur to 110 in Jabalpur, with steady engagement across other districts such as Damoh (27), Raisen (29), Singrauli (14) and Umaria (11).

Resource Persons: The programmes were facilitated by Master Trainers drawn from senior judicial officers who provided practical insights and guided discussions.

Collectively, these initiatives underscore the Academy's commitment to the continuous professional development of judicial officers.

Tamil Nadu State Judicial Academy: March Training Summary for Staff & Officers



On 28 March 2026, the **Tamil Nadu State Judicial Academy** conducted two major one day physical training programmes. Under ECT_15_2026, a dedicated session was organized for 145 Registry Staff of the High Court, focusing on strengthening administrative and procedural efficiency. Simultaneously, under *ECT-13-2025* and ECT_16_2026, a large-scale programme engaged 804 judicial officers, underscoring the Academy's commitment to continuous professional development and capacity building.



- **Participants:** Registry staff and judicial officers of the High Court.
- **Resource Persons:** J. Vijay Ganapathy, C. Geetha, and D. Dhanalakshmi.
- **Master Trainers:** Judicial officers and System Officers of the respective districts who facilitated interactive sessions and shared practical insights.

Together, these initiatives highlight the Academy's emphasis on broad-based training for both judicial officers and court staff, ensuring that institutional knowledge and practical skills are reinforced across the Tamil Nadu judiciary.

Manipur Judicial Academy: Hands-On Training Across Judiciary



Throughout March 2026, the **Manipur Judicial Academy** conducted a diverse series of offline/physical training programmes under ECT-5, ECT-6, ECT-7, ECT-8, ECT-9, ECT-10 and ECT-14-2025, engaging court staff, advocates, judicial officers, technical teams and administrative personnel.

Court Staff: Training modules under ECT-8 and ECT-9 reached groups ranging from 10–244 participants, culminating in a large awareness programme between 23–31 March that engaged nearly 1,000 court staff and advocates.

Advocates: Sessions under *ECT-7* trained advocates in smaller batches of 5–50 participants, supported by experienced faculty.

Judicial Officers: ECT-5 and ECT-14 focused on judicial officers, court managers and district staff with **270 officers** participating in the March 30 programme.

Specialized Staff: ECT-6 and ECT-10 targeted digitization teams, eSewa staff, Nazarat, process servers and NIC coordinators, with participation ranging from 12 technical staff to 148 digitization officers.



Resource Persons & Master Trainers: The programmes were facilitated by a strong panel of judicial officers, advocates and technical experts, including L. Premananda, Laishram Gogin Singh, Shamurailatpam Basudev Sharma, Thokchom Saratkumar Singh, Ashem Donnapriya, Anthony Chingabam, Sarangthem Saddam, G. Silvia, N.Gautam, Ajmal Hussain, R.K. Thoithoisana Mangang, Peimiwon Shaiza, Zingkhai Worngai-yunglei, Karam Bonny, Th. Bobo, L. Darmoni Singh, N. Bidyanda Singh, Sanatomba Naoshekpam, and Shri Maibam Manojkumar, alongside System Officers of the respective districts.



Meghalaya State Judicial Academy: Targeted Skill Development for Court Staff



On 20 March 2026, the **Meghalaya State Judicial Academy** conducted two offline training programmes under ECT-9-2025 and ECT-11-2025. Each session was designed for the staff of the District & Sessions Court, Shillong and the Court of JMFC, Sohra. With 26 participants in each programme, the Academy focused on strengthening procedural knowledge and enhancing the efficiency of court staff through short and targeted modules. The programmes were facilitated by Smti Mebhalyne Kharbuli (DSA, Shillong), Smti Edith N. Majaw (DSA, Shillong) and Smti Almora Razia Kharkamni (Developer, High Court of Meghalaya).

Odisha Judicial Academy: Advanced Training for District Judges

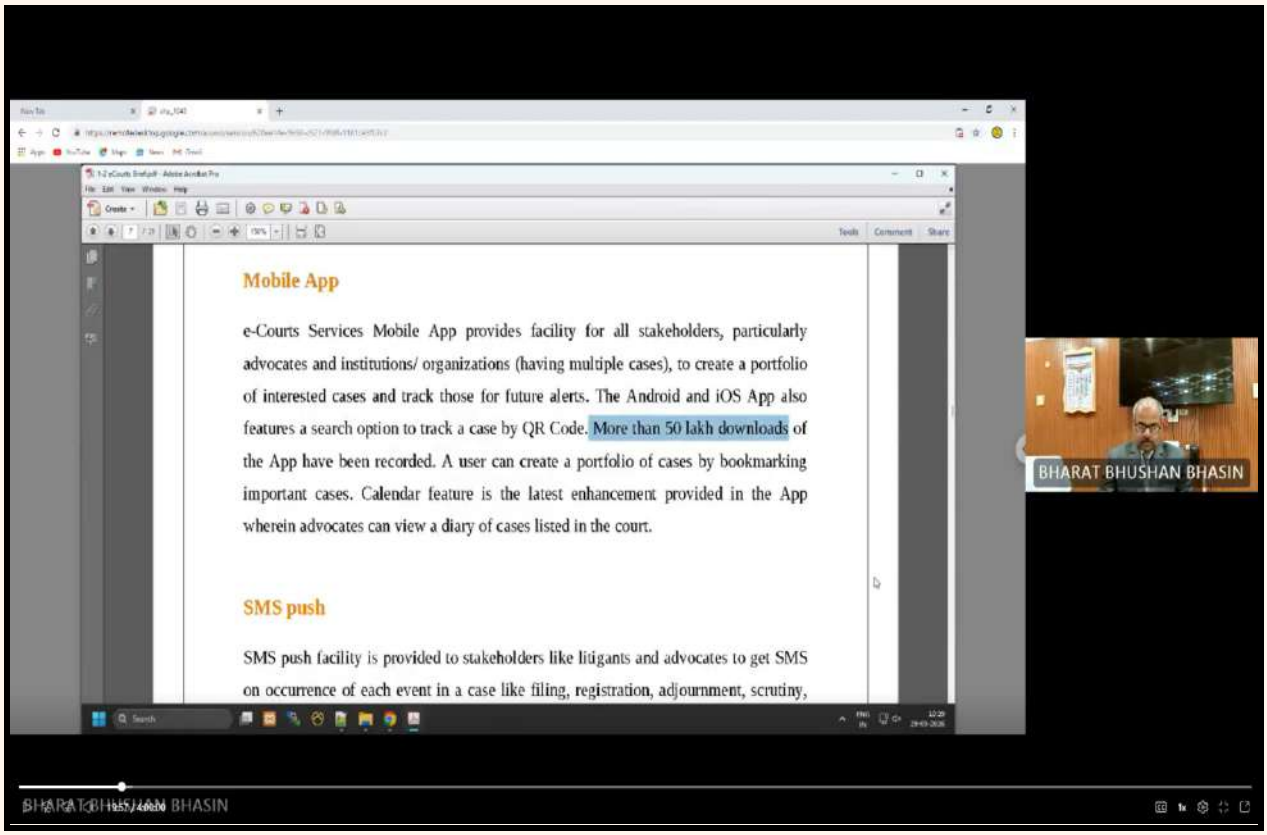


On 7th and 8th March 2026, the Odisha Judicial Academy organized a two day physical training programme under ECT-18-2025. The session was designed for six judicial officers in the cadre of District Judge, offering an intensive platform to strengthen judicial knowledge, procedural skills and court management practices.

The programme was facilitated by Shri Pravakar Ganthia (A.D.J., Kuchinda) and Shri Manoj Kumar Das Mohapatra (JMFC-II, Cognizance Taking, Bhadrak) who guided participants through interactive discussions and practical insights.

This focused initiative reflects the Academy's commitment to continuous professional development ensuring that senior judicial officers receive structured in-depth training to enhance their effectiveness in delivering justice.

Bihar Judicial Academy: eCourts Training at All District Headquarters

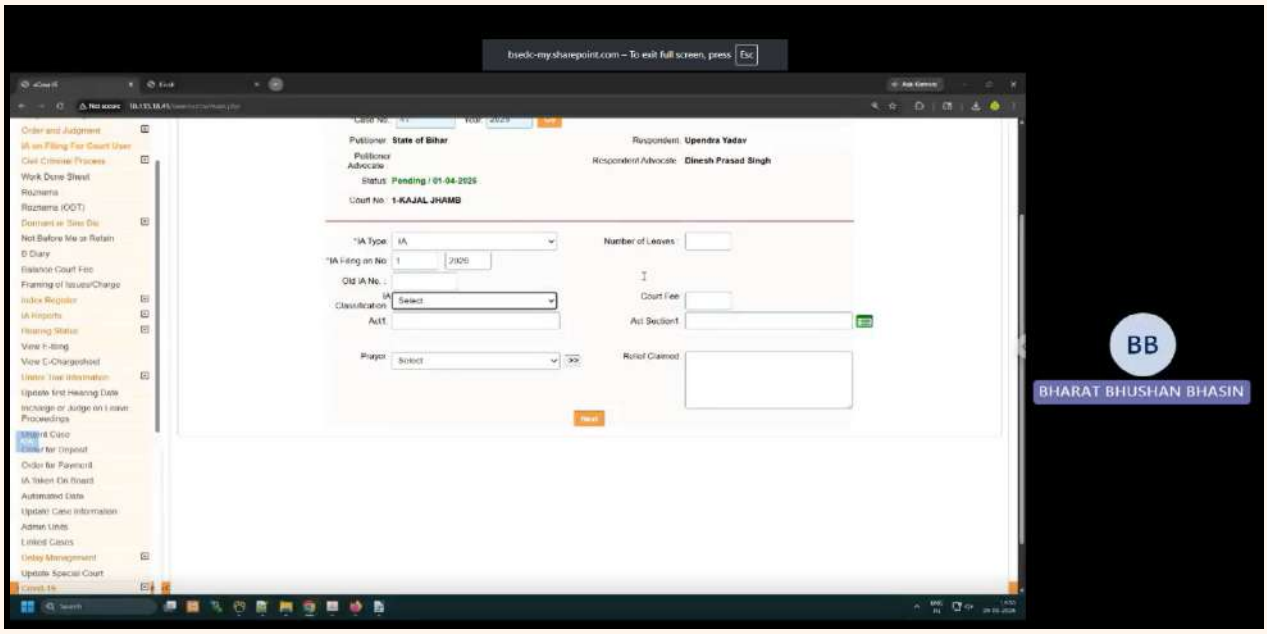


On 29.03.2026, the Bihar Judicial Academy conducted the ECT-16-2025 programme in physical mode delivering a six-hour intensive session on eCourts services. The training was organized simultaneously at all district headquarters, ensuring statewide coverage and uniform access. A total of 437 participants attended reflecting strong engagement with digital court practices. Guided by Sri Krishna Pratap Rana and Sri Krishna Kant Singh, the programme strengthened the capacity of judicial officers and court staff to effectively utilize the eCourts system and digital infrastructure.

Participants gained practical exposure to key modules under the

eCourts Project including Case Information Systems (CIS), e-Filing, virtual courts and digital record management. Through hands-on demonstrations and interactive sessions, the training emphasized efficient case management, timely data entry and improved service delivery to litigants and stakeholders. Special focus was placed on promoting paperless courts, ensuring transparency and reducing delays in judicial processes.

The programme also addressed troubleshooting technical issues, cybersecurity awareness and adoption of best practices for digital governance fostering a technology-driven judicial environment that enhances accessibility, efficiency and accountability across Bihar's district-level courts.



Rajasthan State Judicial Academy: Collaborative Training for Officers and System Staff



The **Rajasthan State Judicial Academy** organized two significant training programmes in March 2026. On 8.03.2026, the ECT-14-2025 programme was conducted in physical mode as a one-day session, engaging 50 participants. This was followed by the **ECT-11-2025** programme held on 17 and 18 March 2026, a two day physical training attended by 91 participants.

Both programmes brought together Judicial Officers, Prosecution Officers and Police Officers, along with the newly appointed System Officers at various districts of Rajasthan. Guided by these resource persons, the sessions focused on strengthening judicial capacity,

enhancing coordination among justice stakeholders and promoting the effective use of digital tools in court processes. Through practical demonstrations and interactive discussions, participants gained insights into efficient case management, digital record handling and integrated judicial workflows. These initiatives underscore the Academy's commitment to continuous professional development and technology-driven justice delivery across Rajasthan.



Sikkim Judicial Academy: Specialized Training in Cyber Laws and ICT Tools



The **Sikkim Judicial Academy** conducted a series of intensive training programs aimed at strengthening the technological and legal expertise of the state's judiciary.

Specialized Training on Cyber Laws & Digital Evidence (ECT_14_2026): On March 20th, 16 Learned Judicial officers gathered for an intensive session focused on the evolving landscape of digital litigation. The training aimed to bridge the gap between traditional legal frameworks and modern online activities.

Key Highlights:

- *Regulatory Framework*: A deep dive into the Information Technology Act, 2000 and its critical amendments.
- *Digital Evidence:* Defining and identifying types of digital proof, from emails and electronic documents to social media data.
- *Admissibility:* Detailed guidance on the legal requirements for presenting digital evidence in court to ensure it meets judicial standards.



Empowering Mangan District: ICT Tools for Transparency (ECT_16_2026): This comprehensive 3 hour session brought together 34 participants, including Judicial Officers, Prosecutors and Advocates, to master the digital tools currently reshaping court efficiency.

Core Modules:

- *CIS & e-Filing*: Streamlining case management and the transition to paperless filing.
- *Public Access:* Utilizing eCourts Mobile Apps and the National Judicial Data Grid (NJDG) for real-time data transparency.
- *Virtual Presence:* Best practices for Video Conferencing and the Inter-operable Criminal Justice System (ICJS).
- Modernization: Strategies for NSTEP and large-scale digitization of court records.

ICT in Court Administration & Troubleshooting at Pakyong District (ECT_16_2026): A specialized workshop attended by 36 stakeholders in Pakyong focused on

the technical and administrative backbone of modern courtrooms. Training Focus:

- *System Mastery:* Detailed walkthroughs of CIS 4.0 and the e-Filing system.
- *Operational Readiness:* An overview of Video Conferencing rules and the functioning of Vulnerable Witness Deposition Centres (VWDC).
- *Self-Reliance:* A hands-on segment dedicated to basic troubleshooting of ICT equipment to minimize delays in daily court operations.
- *Integrated Platforms:* Strengthening the use of NSTEP, ICJS, and NJDG for better case tracking.



Telangana State Judicial Academy: District-Level eCourts Training



On 7 March 2026, the **Telangana State Judicial Academy** conducted a series of ECT-16-2025 programmes in physical mode, each as a one-day session, across multiple districts and court complexes. These trainings were designed for judicial officers of all cadres, ensuring wide

participation and localized engagement.

The programmes were held at Nizamabad (21 participants), Mahabubnagar (31 participants, including officers from Wanaparthy and Narayanpet), Criminal Court, Hyderabad (28 participants), City Civil Court, Hyderabad (42 participants), Karimnagar (28 participants, including officers from Jagtial and Peddapalli), Adilabad (27 participants) and Khammam (26 participants). The sessions were enriched by the guidance of resource persons and master trainers, including:

- Smt. D. Varoodini (V Addl. District & Sessions Judge, Bodhan, Nizamabad), Smt. B. Deeksha (I Addl. Junior Civil Judge-cum-JMFC, Kamareddy), Smt. TSP. Bhargavi (Junior Civil Judge-cum-JMFC, Banswada, Kamareddy).
- Sri D. Ramakanth (Principal District & Sessions Judge, Nagarkurnool), Sri Sridhar Mandhani (Junior Civil Judge-cum-JMFC, Narayankhed, Sangareddy), Sri T. Karthik Reddy (Prl. Junior Civil Judge-cum-JMFC, Wanaparthy)
- Sri Ch. Jithender (X Addl. Chief Judge, CCC, Hyderabad), Mr. Mohd. Asadulla Shareef (JCJ-cum-JMFC, Andole, Sangareddy), Sri Sattu Ravinder (Prl. Senior Civil Judge, Medchal-Malkajgiri)
- Sri G. Venu (Spl. Judge for Trial of Cases under SCs/STs Act, Secunderabad), Smt. Fariha Ahmed (IV Addl. JMFC, Juvenile Court, Hanumakonda)
- Sri G. Praveen Kumar (XV Addl. District & Sessions Judge, Rangareddy), Sri Manda Venkateswara Rao (III Addl. District & Sessions Judge, Kukatpally)
- Smt. G. Radhika (Senior Civil Judge, Nirmal), Sri Ajay Ullam (JCJ-JMFC,

Karimnagar), Sri Sai Kiran Kasamala (JCJ-JMFC, Luxittepet)

- Sri D. Kiran Kumar (IV Addl. District & Sessions Judge, Medchal-Malkajgiri), Sri Mohammad Umar (I Addl. Junior Civil Judge-cum-JMFC, Kodad, Suryapet), Ms. Syed Zakkiyyah Sulthana (II Addl. JCJ-cum-JMFC, Kodad, Suryapet)

Together, these programmes trained over 200 judicial officers across Telangana, focusing on digital court practices, case management and integrated judicial workflows. The Academy's initiative reflects its commitment to capacity building, technology-driven justice delivery and strengthening judicial efficiency statewide.



Uttarakhand Judicial & Legal Academy: Building Digital & Social Justice Capacity in Uttarakhand

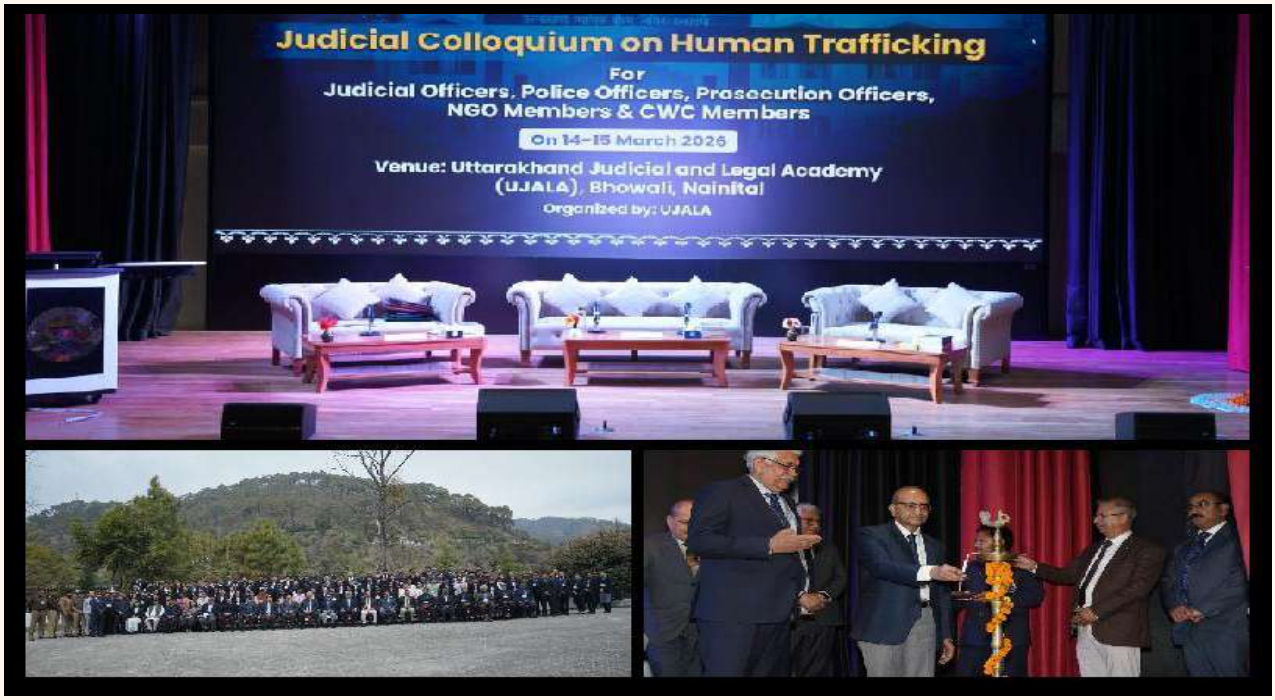


The **Uttarakhand Judicial & Legal Academy, Nainital** organized four major training programmes in physical mode during March 2026, engaging judicial officers and justice sector stakeholders across diverse themes.

- On 6 and 7 March, the ECT-14-2025 Refresher Programme on Cyber Laws and Digital Evidence trained 37 judicial officers. Sessions were led by Sri Pradeep Pant (Director, UJALA), Shri Anoop Singh (Joint Registrar IT/CPC, High Court of Uttarakhand), Sri Ravindra Joshi (NIC, High Court of Uttarakhand), Sri Vijay Singh (Programmer I, High Court of Uttarakhand), Shri Gurcharan Singh (Cyber Faculty, CDTI Chandigarh), Ms. Shonal (Anti-Cybercrime

Strategist, CSAI), and Ms. Sakshi Bhayana (Advocate & Trainer).

- On 8 March, the ECT-13-2025 Computer Skill Enhancement Programme (Level I & II) for 12 judicial officers of District Pauri Garhwal was conducted with resource persons Shri Anoop Singh, Sri Ravindra Joshi, and Sri Vijay Singh.
- On 14 and 15 March, the ECT-14-2025 *Judicial Colloquium on Human Trafficking* brought together 116 participants including judicial officers, police officers, prosecution officers, NGO members and Child Welfare Committee members. Distinguished speakers included Hon'ble Justice Ravindra Maithani, Justice Alok Verma, Justice Alok Mahra, and Justice Siddhartha Sah (Judges, High Court of Uttarakhand), alongside senior judicial officers and child rights advocates such as Shri Nitin Sharma, Shri Shrikant Pandey, Shri Dharam Singh, Shri Bindhyachal Singh and civil society leaders Mr. Rajesh Mani (MADAD Foundation),



Shri Ravikant (Advocate, Supreme Court of India), Mr. Yogesh Chand (DSP, Anti-Human Trafficking Cell), Ms. Sampurna Behura (India Child Protection), Ms. Bharti Ali (Child Rights Defender) and Adv. Anant Kumar Asthana (Child Rights Lawyer, Delhi).

- On 29 and 30 March, the ECT-3-2025 *Master Trainer Programme* prepared 11 judicial officers as new master trainers. Sessions were conducted by Sri Manish Mishra (Principal Judge, Family Court, Udham Singh Nagar), Shri Anoop Singh, Sri Ravindra Joshi, Sri Digvijay Pant (Deputy Registrar IT, High Court of Uttarakhand), Sri Vijay Singh and Shri Khilanand Gehtori (Sr. Developer, High Court of Uttarakhand).



Andhra Pradesh Judicial Academy: Strengthening Judicial Capacities through Digital Training



The **Andhra Pradesh Judicial Academy** conducted a series of impactful training programmes in March 2026, strengthening judicial and court capacities across multiple levels. On 10.03.2026, the Academy organized the ICT & eCourts Induction Programme, ECT-17-2025 for newly recruited Civil Judges (Junior Division) and District Judges, with 31 participants (one District Judge and 30 Civil Judges). This was followed on 12.03.2026 by the Cyber Laws & Digital Evidence Refresher Programme, ECT-14-2025, again engaging 31 participants from the entry-level judiciary.

At the grassroots, the Advocate/Advocate Clerk eCourts Programme, ECT-7-2025 was delivered across districts on 7 March and 28 March 2026, training 796

advocates and clerks through offline and online sessions, including Microsoft Teams. Participation was widespread, with notable numbers from Prakasam (205), Kadapa (93), Rajamahendravaram, East Godavari (85), Nellore (63) and Visakhapatnam (65) alongside other districts such as Krishna, Kurnool, Srikakulam, Vizianagaram, West Godavari and Ananthapuramu.

These programmes were enriched by the expertise of distinguished resource persons, including Sri Nissar Basha (Inspector, Social Media & Cyber Crime, Guntur), Sri E. Damodar, I.P.S. (Inspector General of Police, Retd.) and the Director & Team of the Andhra Pradesh Judicial Academy, Mangalagiri. Technical guidance was provided by Dr. Y. Bindhu Madhavi (Ubuntu Master Trainer & Deputy Director, AP Judicial Academy) along with Advocate Master Trainers from respective districts.

Together, these initiatives highlight the Academy's commitment to digital readiness, procedural uniformity and professional development ensuring that judicial officers, advocates and clerks are equipped with essential skills to meet the evolving demands of technology-driven justice across the state.

High Court Tech Roadmap

Delhi District Courts launches ePrison Integration



Implementation and Integration of the ePrison Module

Under the strategic direction of the Hon'ble eCommittee, Supreme Court of India, the ePrison Module has been successfully implemented within the Case Information System (CIS) across the Delhi District Courts. This critical initiative is designed to streamline the management of prisoner data by enabling the systematic tagging of prisoner IDs. By integrating the CIS with the ePrison platform, the

judiciary can now more effectively ascertain the number of accused persons lodged in various Delhi jails and precisely track the duration of their incarceration. This data is continuously replicated on the National Judicial Data Grid (NJDG) admin portal, providing a comprehensive and transparent view of the total number of accused persons currently in jail and the specific duration of their incarceration. The formal inauguration of this integrated system is scheduled to take place during the upcoming National Conference to be held from April 11 to April 12, 2026.

Capacity Building and Training Initiatives

To ensure the successful adoption and operation of this module, the Delhi District Courts have prioritized comprehensive training for court personnel across multiple jurisdictions. At the Karkardooma District Court complex, specialized training programs focusing on the integration of CIS with the ePrison module and the technical nuances of tagging Under Trial Prisoner (UTP) IDs were conducted for the court staff of the East, North-East and Shahdara Districts on February 14, 2026, and February 18, 2026. This capacity building effort continued at the Tis Hazari District Court, where a dedicated training session on the same module and tagging procedures was held for the court staff of the Central and West Districts on March 21, 2026.

These sessions serve as a vital component in ensuring that the digital infrastructure effectively supports judicial efficiency and transparency across the capital.

Publication of "*The Gujarat High Court Rules for seamless functioning of SARAS Courts (Statewide Access to Remote Adjudication System), 2026*"

As a part of the Judicial Process Re-engineering, the High Court of Gujarat has published *"The Gujarat High Court Rules for seamless functioning of SARAS Courts (StateWide Access to Remote Adjudication System), 2026"* in the Gazette of the Government of Gujarat on 24.03.2026. The said rules are available at https://gujarathighcourt.nic.in/hccms/sites/default/files/rules_files/Government%20Gazette%20-%2024032026%20-%20The%20Gujarat%20High%20Court%20Rules%20for%20seamless%20functioning%20of%20SARASCourts%20-StateWide%20Access%20to%20Remote%20Adjudication%20System-%202026.pdf



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The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-C

Statutory Rules and Orders (Other than those published in Parts I, I-A and I-L) made by Statutory Authorities other than the Government of Gujarat including those made by the Government of India, the High Courts, the Director of Municipalities, the Commissioner of Police, the Director of Prohibition and Excise, the District Magistrates and the Election Commission, Election Tribunals, Returning Officers and other authorities under the Election Commission.

BY THE HIGH COURT OF GUJARAT AT AHMEDABAD

NOTIFICATION

No.C.3008/2026

OBJECT AND REASONS

Whereas to give effect to the policy decision of the State Government and the High Court of Gujarat mandating electronic filing and remote adjudication through video conferencing for specified categories of Negotiable Instruments Act and Payment and Settlement Systems Act cases and such other categories of the cases as may be notified by the High Court of Gujarat from time to time.

Whereas to institutionalise a uniform, legally sound, and technology-enabled procedure for adjudication of cases of specified categories notified for the purpose.

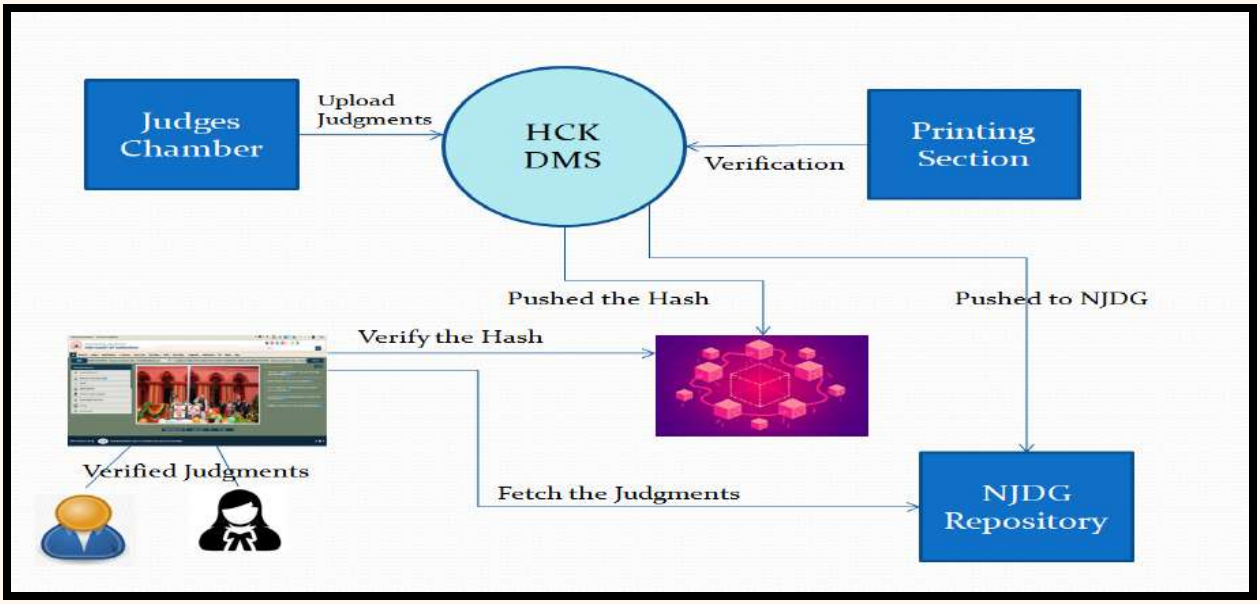
Whereas to ensure digital primacy of judicial records while safeguarding evidentiary authenticity and procedural fairness.

Whereas it is expedient to consolidate, unify and streamline the procedure relating to seamless functioning of SARAS Courts (StateWide Access to Remote Adjudication System); and

In exercise of its powers under Articles 225 and 227 of the Constitution of India, and all other enabling sections of the Bharatiya Nagrik Suraksha Sanhita, 2023 (No.46 of 2023), the High Court of Gujarat makes the following Rules.

IV-C Ex.-169 169-1

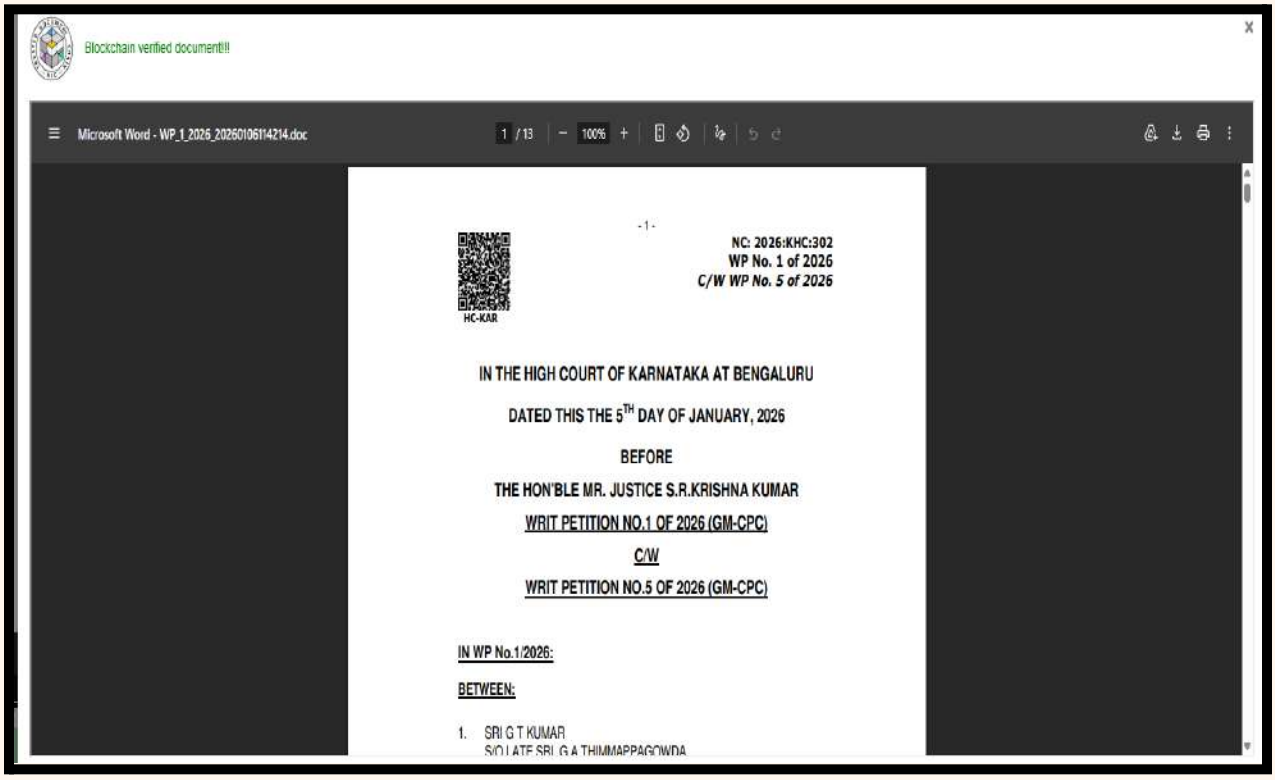
High Court of Karnataka - Use of Blockchain Technology in Judiciary



The High Court of Karnataka has launched a pioneering e-Initiative leveraging Blockchain Technology to enhance judicial case management with a secure, tamper-proof and verifiable system. Under this mechanism, each digitally signed judgment is converted into a unique hash value and the corresponding case details along with the hash are pushed to the blockchain at the end of every day. This ensures an additional layer of security and data integrity, safeguarding judicial records against manipulation. The process is fully supported by an automated daily scheduling system, guaranteeing timely, consistent and secure updates to the blockchain, thereby reinforcing trust and transparency in digital judicial processes.

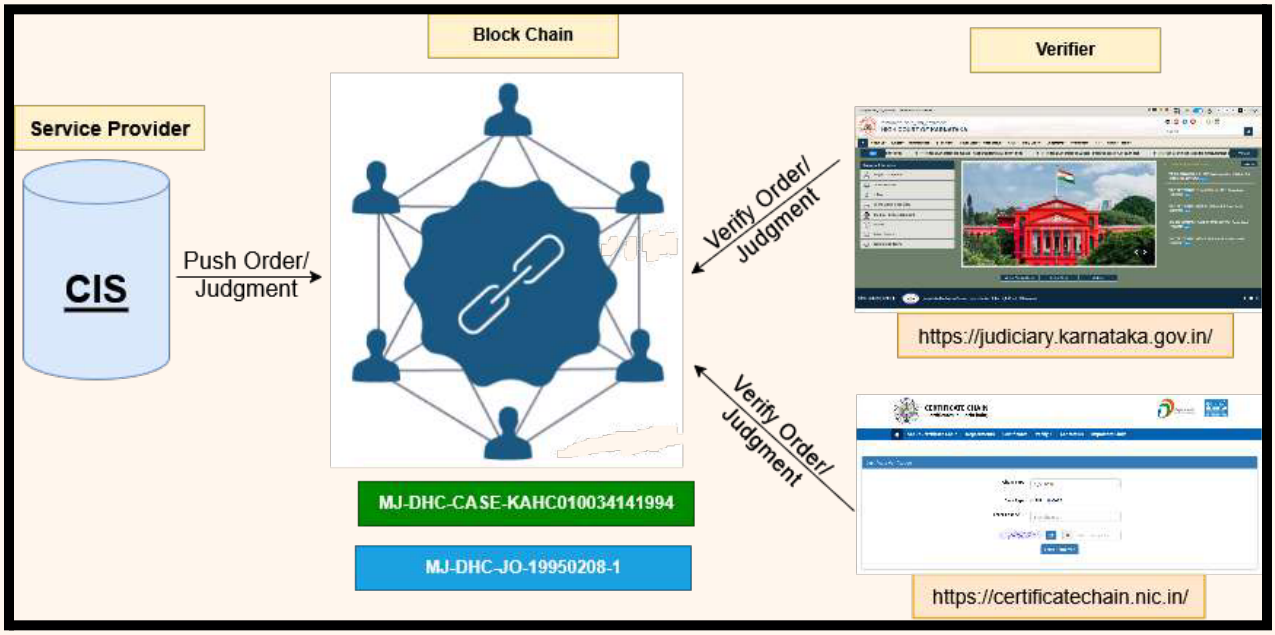
When a citizen accesses a judgment through the option given in the

judicial portal at https://judiciary.karnataka.gov.in, the system forwards the case details and the judgment's hash value to the blockchain for verification. If the hash value matches the record stored on the blockchain, the blockchain server confirms that the judgment is verified and authentic. In scenarios where a case has multiple judgments or where a judgment has been modified, each version is recorded on the BlockChain on the day it is issued. When the judgments are referred from the website of HCK/CIS, the content of the judgments is verified in the blockchain before displaying the judgment.



Overall, the project delivers a robust, scalable and secure blockchain-based solution for judicial data management. It enhances transparency, guarantees data immutability and provides reliable

public access to authenticated judicial records, thereby strengthening the efficiency and credibility of the judicial information system.



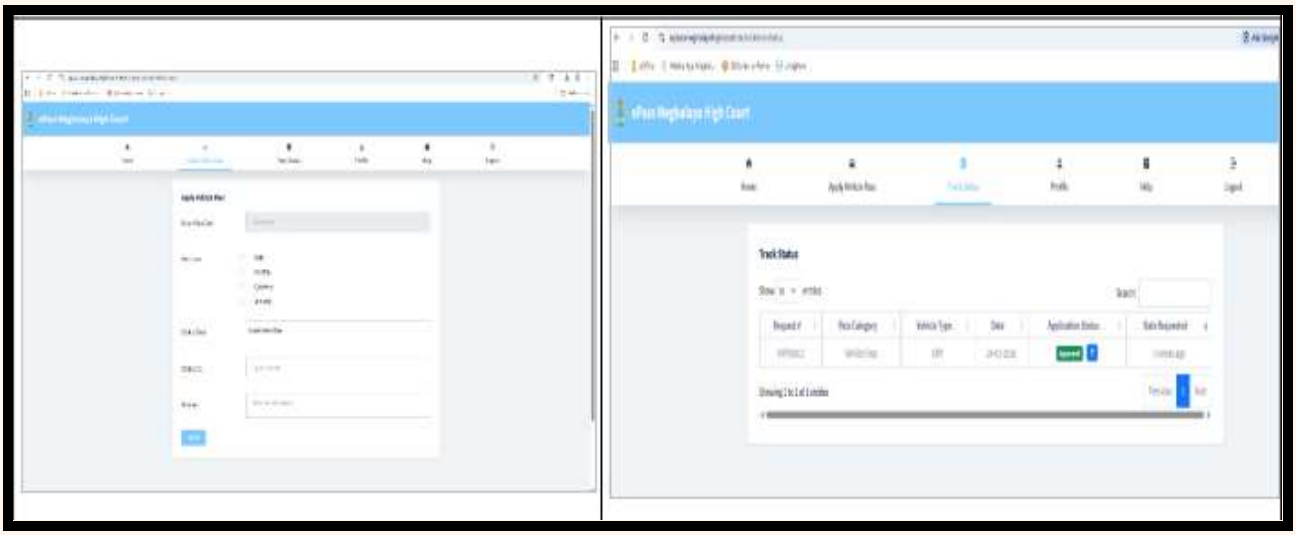
Total Cases Pushed to Blockchain as on (02-04-2026) - 16,35,146

Total Judgments pushed to Blockchain as on (02-04-2026) - 17,17,766

Total Judgments verified as of today from October 2025 - 7,55,945

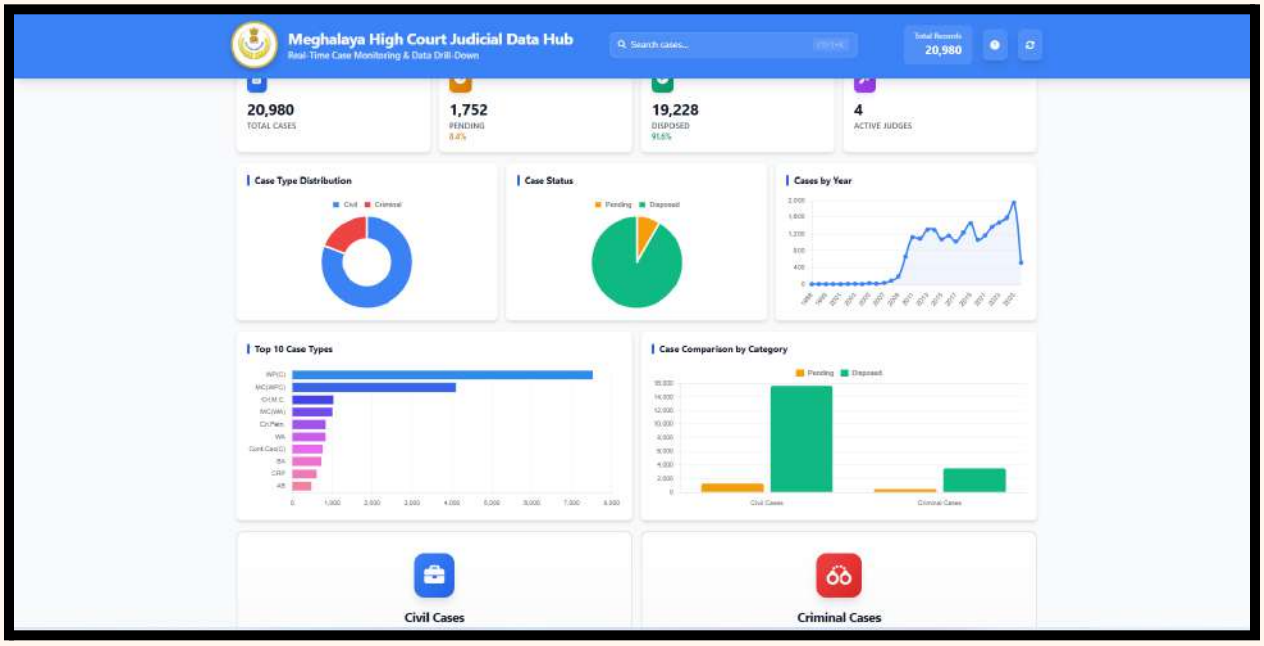
High Court of Meghalaya: e-Initiatives

ePass Implementation



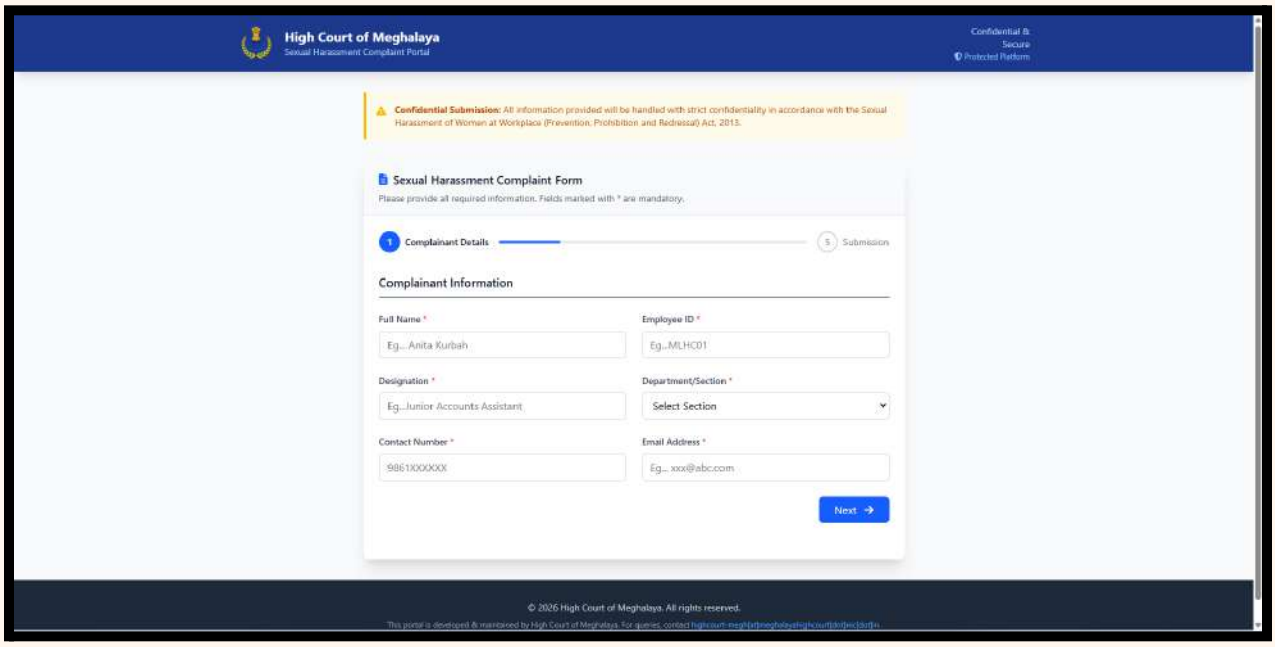
The High Court of Meghalaya has developed its ePass Application in-house, which was officially launched on 6.03.2026. Designed as a secure and web-based platform, the ePass Application enables online issuance, management and verification of entry passes for visitors, advocates, employees, and service personnel. Key features include registration, pass generation, vehicle management and administrative dashboards with integrated storage of identity details, visit schedules and access logs to ensure regulated entry management. To facilitate smooth implementation, a training programme was also conducted on 24.03.2026 for police personnel and court officers/staff engaging 63 participants. The portal is accessible at https://epass.meghalayahighcourt.nic.in/login.

The dedicated Judicial Data Grid



In a landmark move toward digital judicial reform, the High Court of Meghalaya launched its dedicated Judicial Data Grid on 12.03.2026. It is designed to be faster, more accurate and more intuitive. Built on MeghRaj 2.0 Cloud, the system ensures real-time data accuracy, eliminating synchronization lags and providing litigants and legal professionals with up-to-the-minute case information. Its lightweight architecture delivers high-speed performance and offers seamless navigation and effortless data visualization. The grid enables precise tracking of case pendency, disposal rates, judicial statistics and case-type breakdowns in a clutter-free environment. The platform is accessible at https://edlawr.meghalayahighcourt.nic.in/mhcjd/.

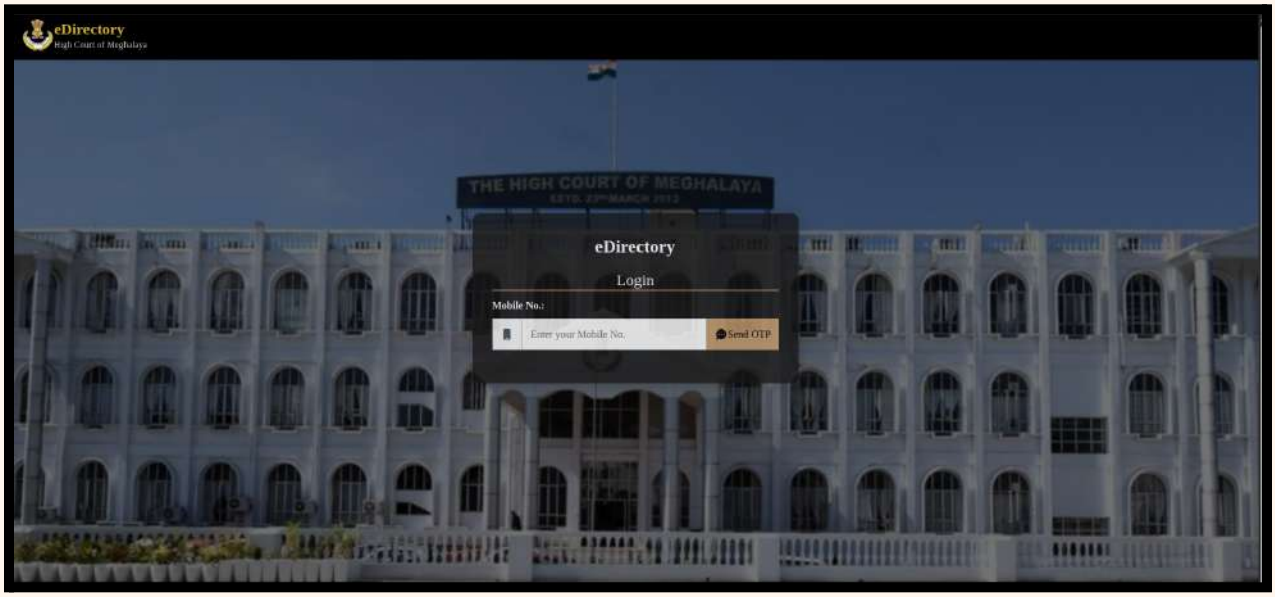
SHEbox Portal



The High Court of Meghalaya has developed the Sexual Harassment Electronic Box (SHEbox) Application in-house, providing a single-window platform for women to register complaints related to workplace sexual harassment, irrespective of their employment status. Accessible at https://shebox.meghalayahighcourt.nic.in/, the application ensures a confidential, streamlined and technology-enabled grievance redressal mechanism.

To support effective usage, a training and demonstration session was conducted on 5.03.2026, engaging 38 officers and staff members. This initiative reflects the Court's commitment to institutional safety, inclusivity and digital empowerment.

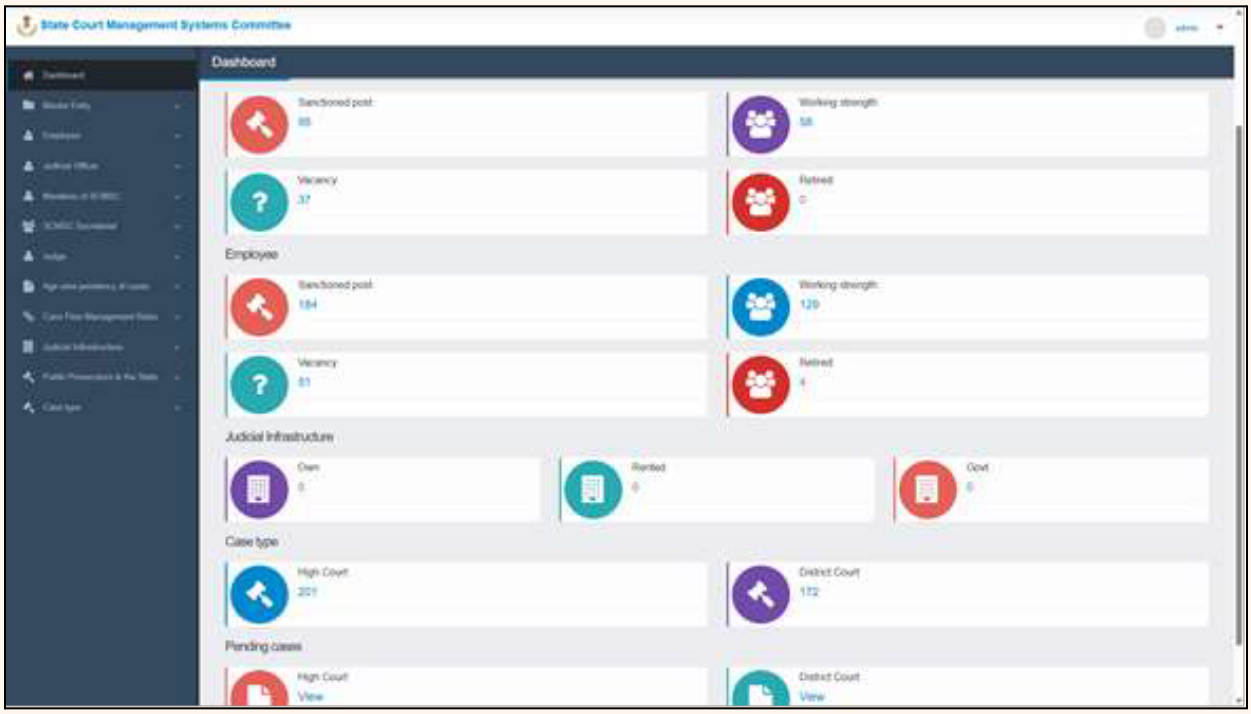
eDirectory



The High Court of Meghalaya has introduced the eDirectory Application, a secure digital platform that provides profiles and contact details of Hon'ble Judges, Judicial Officers and Officers of the Registry. Access is restricted exclusively to registered Judicial Officers and Registry staff, ensuring confidentiality and controlled usage. The system also features an administrative backend interface, enabling authorized personnel to efficiently manage and update displayed information.

This initiative enhances institutional connectivity and streamlined communication within the judiciary. The portal is available at https://edir.meghalayahighcourt.nic.in/.

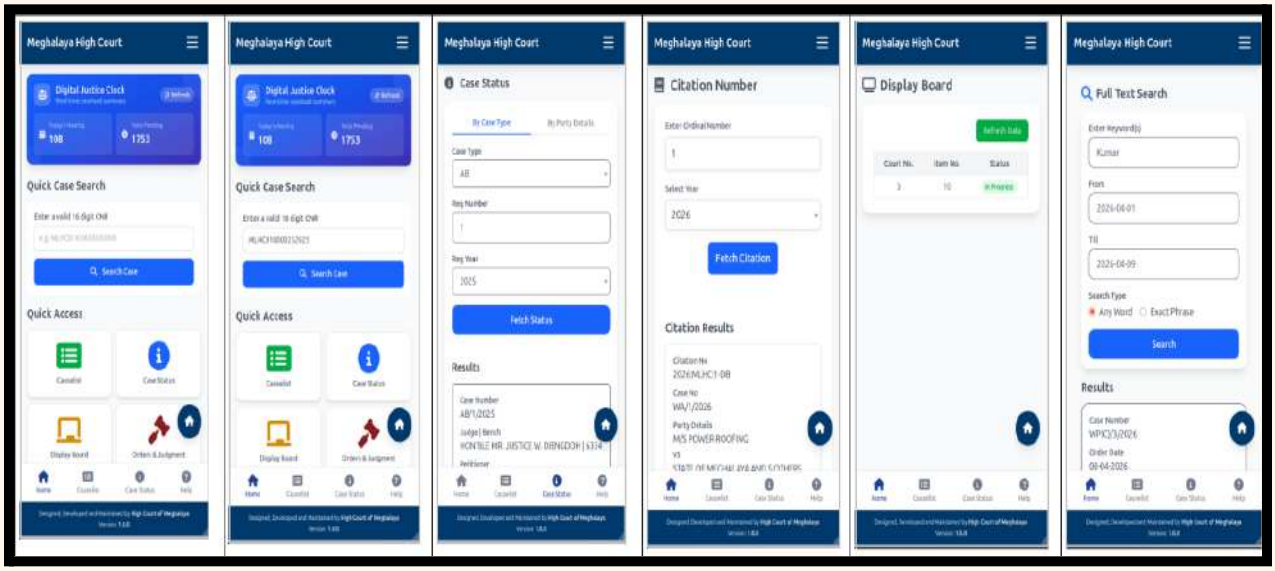
State Court Management System (SCMS)



The State Court Management System Application of the High Court of Meghalaya serves as a comprehensive digital platform for efficient management and preservation of judicial records. It maintains detailed information of the members and secretariat of the SCMS committee, judges' strength in the High Court, judicial officers' strength and manpower resources. The system also tracks age-wise pendency of cases, supports Case Flow Management Rules and provides insights into judicial infrastructure.

Additionally, it records case types across courts and maintains data on public prosecutors in the state. The portal is accessible at https://edir.meghalayahighcourt.nic.in/.

High Court of Meghalaya Mobile App (Version 2)



Another milestone for the High Court of Meghalaya is the launch of the Meghalaya High Court Mobile App (Version 2), designed to serve citizens, lawyers and stakeholders in the judicial process. The app provides seamless access to case status, Judges' profiles, Rules and Acts framed by the Court, cause lists, court orders, vernacular judgments, citation-based searches, certified copy status, display board updates and a dedicated High Court calendar. A powerful Free Text Search feature of the application further enhances usability.

The web version is accessible at: https://mhcapp.meghalayahighcourt.nic.in/v2.

The optimised performance ensures faster load times, smoother transitions and an enhanced UI/UX, offering a modern and intuitive interface. This upgraded version reflects the Court's commitment to digital accessibility, transparency and user-centric justice deliver

Virtual Inauguration of the newly created makeshift VWDCs in all the Judgeships of Bihar.



On 30 March 2026, the Hon'ble Chief Justice of Patna High Court, in the august presence of other Hon'ble Judges, virtually inaugurated the newly created makeshift Vulnerable Witness Deposition Centres (VWDCs) across all Judgeships of Bihar. This initiative marks a significant step toward strengthening witness protection and ensuring sensitive deposition environments for Vulnerable Witnesses.

High Court of Rajasthan - Dedicated Payment Facility for NI Act Cases in the light of *Sanjabij Tari vs. Kishore S. Borcar & Anr.*



In compliance with the directions of the Hon'ble Apex Court in *Sanjabij Tari vs. Kishore S. Borcar & Anr.* (*Criminal Appeal No. 1755 of 2010*), the Rajasthan High Court has successfully implemented a dedicated online payment mechanism for cases under Section 138 of the Negotiable Instruments Act, 1881. This facility enables respondents/accused persons to deposit cheque amounts at the initial stage upon receipt of summons, ensuring timely compliance and smoother proceedings. A new budget head has been created and integrated with the eGRAS, IFMS & RMS Portal, allowing seamless online transactions across all courts in the State. With the assistance of the Hon'ble e-Committee, Supreme Court of India, the system has been made fully operational on the ePay Portal for public use.

Statewise e-Initiatives Rollout Status as on 31.03.2026

Number of Cases Facilitated through Video Conferencing Platform

Sr. No.	State	Total number of cases listed during the month			Out of the total number of cases listed during the month, Number of cases facilitated through VC platform		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	354708	1873010	2227718	113	53592	53705
2	Andhra Pradesh	20148	816540	836688	1372	2524	3896
3	Bombay	41493	79789	121282	3443	11359	14802
4	Calcutta	134014	709405	843419	1655	6966	8621
5	Chhatishgarh	67	9036	9103	67	9036	9103
6	Delhi	50574	503869	554443	3	114787	114790
7	Gauhati- Assam	17788	242820	260608	74	6183	6257
8	Gauhati- Arunachal Pradesh	184	1224	1408	64	79	143
9	Gauhati- Mizoram	590	6303	6893	6	324	330
10	Gauhati- Nagaland	773	2215	2988	50	29	79
11	Gujarat	116304	1940461	2056765	502	5423	5925
12	Himachal Pradesh	16014	246955	262969	117	1439	1556
13	Jammu & Kashmir	17540	4243	21783	150	143	293
14	Jharkhand	24830	291550	316380	135	5402	5537
15	Karnataka	72886	292380	365266	2048	1807	3855
16	Kerala	96125	71453	167578	32436	5951	38387
17	Madhya Pradesh	57843	784242	842085	2988	15079	18067
18	Madras	137122	1331284	1468406	2798	9910	12708
19	Manipur	4534	11468	16002	298	219	517
20	Meghalaya	375	9045	9420	181	1183	1364
21	Orissa	1349	701830	703179	1519	4513	6032
22	Patna	54257	1500785	1555042	37	36098	36135
23	Punjab & Haryana	105991	1711085	1817076	3446	63538	66984
24	Rajasthan	59961	262646	322607	568	3754	4322
25	Sikkim	187	2558	2745	13	289	302
26	Telangana	60578	86615	147193	3183	830	4013
27	Tripura	1086	48362	49448	24	1038	1062
28	Uttarakhand	8925	249983	258908	150	487	637
	TOTAL	**1456246**	**13791156**	**15247402**	**57440**	**361982**	**419422**

Status of Implementation of Rules of Video Conferencing as on 31.03.2026

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**28**	**28**
	Not Implemented	**0**	**0**

Status of Implementation of Rules of e-Filing as on 31.03.2026

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

e-Filing Total Count as on 31.03.2026

Sr. No.	State	Total number of cases instituted for the month			Out of the total number of cases instituted for the month, Number of cases efiled		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	26669	748144	774813	457	813	1270
2	Andhra Pradesh	4931	94337	99268	9373	0	9373
3	Bombay	6742	90679	97421	5664	65495	71159
4	Calcutta	8752	140010	148762	1018	130	1148
5	Chhatishgarh	44	27	71	36	213	249
6	Delhi	4910	98693	103603	4869	55487	60356
7	Gauhati- Assam	2501	14202	16703	88	2551	2639
8	Gauhati- Arunachal Pradesh	184	1224	1408	0	0	0
9	Gauhati- Mizoram	61	790	851	0	0	0
10	Gauhati- Nagaland	83	378	461	0	0	0
11	Gujarat	7304	345915	353219	184	7209	7393
12	Himachal Pradesh	7096	34743	41839	201	1937	2138
13	Jammu & Kashmir	1010	23401	24411	112	12904	13016
14	Jharkhand	2756	32001	34757	1	71	72
15	Karnataka	10384	200506	210890	647	33189	33836
16	Kerala	10263	79203	89466	10232	74358	84590
17	Madhya Pradesh	12178	104682	116860	11178	1820	12998
18	Madras	35005	125706	160711	3779	67972	71751
19	Manipur	229	1583	1812	229	1521	1750
20	Meghalaya	116	533	649	0	0	0
21	Orissa	7514	52175	59689	1712	1592	3304
22	Patna	9388	51911	61299	9388	13748	23136
23	Punjab & Haryana	23394	190606	214000	5935	16897	22832
24	Rajasthan	18847	179043	197890	8408	1688	10096
25	Sikkim	18	365	383	18	123	141
26	Telangana	6788	47143	53931	257	8960	9217
27	Tripura	238	11494	11732	60	3129	3189
28	Uttarakhand	1663	10601	12264	14	829	843
	TOTAL	**209068**	**2680095**	**2889163**	**73860**	**372636**	**446496**

Status of Implementation of e-Sewa Kendras as on 31.03.2026

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in District Courts including Taluka Courts	Functioning e-Sewa Kendras in District Courts including Taluka Courts (B)	Total (A+B)
1	Allahabad	Yes	3	Yes	124	127
2	Andhra Pradesh	Yes	4	Yes	34	38
3	Bombay	Yes	3	Yes	351	354
4	Calcutta	Yes	1	Yes	49	50
5	Chhatishgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati- Assam	Yes	2	Yes	78	80
8	Gauhati- Arunachal Pradesh	Yes	1	Yes	29	30
9	Gauhati- Mizoram	Yes	1	Yes	8	9
10	Gauhati- Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	195	196
12	Himachal Pradesh	Yes	1	Yes	39	40
13	Jammu & Kashmir	Yes	2	Yes	25	27
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	75	78
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	232	235
18	Madras	Yes	7	Yes	310	317
19	Manipur	Yes	1	Yes	22	23
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	183	184
22	Patna	Yes	1	Yes	101	102
23	Punjab & Haryana	Yes	1	Yes	123	124
24	Rajasthan	Yes	2	Yes	22	24
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	98	99
27	Tripura	Yes	1	Yes	16	17
28	Uttarakhand	Yes	1	Yes	39	40
	TOTAL	**28**	**49**	**28**	**2449**	**2498**

Status of Implementation of e-Payments as on 31.03.2026

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

Status of Implementation of ICJS as on 31.03.2026

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	Yes
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	**28**
	Not Implemented	**0**

Statistics of Virtual Courts as on 31.03.2026

Sr. No.	Virtual Court Establishment	Opening Balance of cases at the beginning of the month in Virtual Courts (A)	Cases Instituted during the month in Virtual Courts (B)	Total cases for the month in Virtual Courts (A+B)	Total cases disposed in Virtual Courts in the month (C)	Total pending cases in Virtual Courts at the end of the month (A+B) - (C)
1	Assam(Traffic Department)	20863	5775	26638	4750	21888
2	Assam(Transport Department)	0	0	0	0	0
3	Chandigarh(Traffic Department)	1497910	48092	1546002	16993	1529009
4	Chhattisgarh(Traffic Department)	23848	17549	41397	16469	24928
5	Chhattisgarh(Transport Department)	916	773	1689	210	1479
6	Delhi(Traffic Department)	8592028	304406	8896434	85556	8810878
7	Delhi(Notice Department)	21339951	416878	21756829	185179	21571650
8	Gujarat(Transport Department)	780139	83343	863482	2583	860899
9	Gujarat(Traffic Department)	7476141	439999	7916140	33061	7883079
10	Haryana(Traffic Department)	3701668	232612	3934280	27573	3906707
11	Himachal Pradesh(Traffic Department)	274440	55162	329602	8668	320934
12	Jammu and Kashmir(Jammu Traffic Department)	1180788	58475	1239263	8651	1230612
13	Jammu and Kashmir(Kashmir Traffic Department)	661189	47911	709100	14683	694417
14	Karnataka(Traffic Department)	388	4302	4690	4164	526
15	Kerala(Transport Department)	27395	33884	61279	11917	49362
16	Kerala(Police Department)	557526	251201	808727	248855	559872
17	Madhya Pradesh(Traffic Department)	2186849	133581	2320430	7720	2312710
18	Maharashtra(NASHIK TRAFFIC DEPARTMENT)	29	20	49	0	49
19	Maharashtra(Transport Department)	12056	300	12356	39	12317
20	Manipur(Traffic Department)	20141	1256	21397	17	21380
21	Manipur(Transport Department)	6454	225	6679	5	6674
22	Meghalaya(Traffic Department)	3614	551	4165	1001	3164
23	Odisha(Odisha Traffic CTC-BBSR Commissionerate)	845916	58538	904454	8817	895637
24	Punjab(Traffic Department)	167	108	275	0	275
25	Rajasthan(Traffic Department)	188438	55344	243782	12957	230825
26	Tamil Nadu(Traffic Department)	127401	2537	129938	1346	128592
27	Tripura(Traffic Department)	54068	26934	81002	32869	48133
28	Uttarakhand(Traffic Department)	171504	16940	188444	1850	186594
29	Uttarakhand(Transport Department)	155243	17452	172695	2154	170541
30	Uttar Pradesh(Traffic Department)	18454311	901446	19355757	34525	19321232
31	West Bengal(Traffic Department)	157342	17006	174348	10547	163801
	TOTAL	**68518723**	**3232600**	**71751323**	**783159**	**70968164**

Status of Installation of Justice Clock in High Courts as on 31.03.2026

Sr. No.	High Court	Whether Justice Clocks are installed in the High Court	Number of Justice Clock displays installed in the High Court	Whether Justice Clocks are installed in the District Court Complexes	Number of Justice Clock displays installed in the District Courts
1	Allahabad	Yes	2	No	0
2	Andhra Pradesh	Yes	1	No	0
3	Bombay	Yes	4	No	0
4	Calcutta	Yes	1	No	0
5	Chhattisgarh	Yes	1	No	0
6	Delhi	Yes	1	Yes	8
7	Gauhati (Arunachal Pradesh)	No	0	Yes	2
8	Gauhati (Assam)	Yes	1	Yes	2
9	Gauhati (Mizoram)	Yes	1	Yes	2
10	Gauhati (Nagaland)	Yes	1	Yes	2
11	Gujarat	Yes	1	No	0
12	Himachal Pradesh	Yes	1	No	0
13	Jammu & Kashmir	Yes	2	No	0
14	Jharkhand	No	0	No	0
15	Karnataka	Yes	3	No	0
16	Kerala	Yes	1	No	0
17	Madhya Pradesh	Yes	3	No	0
18	Madras	Yes	2	No	0
19	Manipur	Yes	1	Yes	3
20	Meghalaya	Yes	1	Yes	2
21	Orissa	Yes	1	No	0
22	Patna	Yes	1	No	0
23	Punjab & Haryana	Yes	1	No	0
24	Rajasthan	Yes	2	No	0
25	Sikkim	Yes	1	Yes	6
26	Telangana	Yes	1	No	0
27	Tripura	Yes	1	Yes	3
28	Uttarakhand	Yes	1	No	0
	Total		**37**		**30**

Status of Digitization of Court Records as on 31.03.2026

Sr. No.	Name of High Court	Number of pages digitized in the High Court in the current month	Total number of pages digitized in High Court up to current month	District Courts(including Taluka Courts) under the concerned High Court	
				Number of pages digitized in District Courts in the current month	Total No. of pages digitized in District Courts up to current month
1	Allahabad	34,10,712	58,95,90,547	5,92,84,882	1,88,11,37,607
2	Andhra Pradesh	19,41,037	4,03,84,006	1,57,12,302	22,42,38,376
3	Bombay	33,29,769	9,89,46,704	11,67,060	50,90,812
4	Calcutta	3,75,587	6,07,25,548	0	0
5	Chhattisgarh	2,58,045	34,33,795	49,30,751	3,51,64,766
6	Delhi	4,82,153	23,59,83,833	19,62,027	11,14,43,713
7	Gauhati – Arunachal Pradesh	2,61,701	8,53,190	0	1,26,322
8	Gauhati – Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati – Mizoram	29,019	13,23,340	1,72,778	23,82,302
10	Gauhati – Nagaland	13,80,000	13,80,000	6,94,000	6,94,000
11	Gujarat	3,57,755	27,81,479	10,77,533	60,40,162
12	Himachal Pradesh	2,77,595	86,81,718	4,79,404	23,04,565
13	Jammu & Kashmir	1,63,560	4,16,32,978	15,73,364	3,05,73,792
14	Jharkhand	9,47,655	3,30,75,871	15,64,041	60,08,522
15	Karnataka	31,32,702	6,00,28,714	12,18,978	4,94,89,260
16	Kerala	19,04,665	8,70,06,832	21,23,871	2,17,62,515
17	Madhya Pradesh	25,63,670	25,43,74,739	1,11,50,000	71,06,45,995
18	Madras	77,90,310	22,92,26,893	1,42,06,614	20,77,56,912
19	Manipur	39,183	59,84,569	50,856	59,16,464
20	Meghalaya	0	12,11,210	0	38,20,961
21	Orissa	0	5,33,13,761	23,02,972	18,09,86,285
22	Patna	1,20,004	2,44,89,480	35,02,567	3,36,52,123
23	Punjab & Haryana	21,71,639	30,10,46,120	1,72,74,459	68,72,40,609
24	Rajasthan	22,68,685	14,19,94,044	56,95,569	5,31,35,373
25	Sikkim	2,773	11,87,772	12,655	54,39,367
26	Telangana	22,45,003	13,54,60,591	25,94,792	8,53,35,275
27	Tripura	6,54,527	76,42,631	33,310	6,74,940
28	Uttarakhand	6,88,575	2,69,72,891	22,58,875	2,03,87,740
	Total	**3,67,96,324**	**2,47,84,86,849**	**15,10,43,660**	**4,52,72,79,961**

e-Committee Outreach/ Training Programmes conducted as on 31.03.2026

S. No.	Dates of Programme	Programme Number	Conducting Institute	Title of Programme	Participants	No. of Participants
1	28.03.2026	ECT_12_2026	Judicial Training and Research Institute	Computer Skill enhancement Programme- Level I & II	Advocate/ Advocate clerk	1696
2	12.03.2026	ECT_14_2026	Andhra Pradesh Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	31
3	10.03.2026	ECT_17_2026	Andhra Pradesh Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	31
4	07.03.2026 28.03.2026	ECT_07_2026	Andhra Pradesh Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk/Village (once in 3 months)	Advocate/ Advocate clerk	796
5	21.3.2026	ECT_5_2026	Maharashtra Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	103
6	22.3.2026	ECT_5_2026	Maharashtra Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	540

7	26.3.2026	ECT_5_2026	Maharashtra Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	113
8	28.3.2026	ECT_5_2026	Maharashtra Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	310
9	29.3.2026	ECT_5_2026	Maharashtra Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	752
10	30.3.2026	ECT_5_2026	Maharashtra Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	34
11	31.3.2026	ECT_5_2026	Maharashtra Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	335
12	09.03.2026	ECT_7_2026	Maharashtra Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	46
13	12.03.2026	ECT_7_2026	Maharashtra Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	84
14	10.03.2026	ECT_12_2026	Maharashtra Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate/ Advocate Clerk	121

15	08.03.2026	ECT_15_2026	Maharashtra Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	167
16	15.03.2026	ECT_15_2026	Maharashtra Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	195
17	08.03.2026	ECT_5_2026	Gujarat State Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	3477
18	07.03.2026	ECT_15_2026	Gujarat State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	100
19	18.03.2026	ECT_4_2026	Himachal Pradesh Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	109
20	24.03.2026	ECT_4_2026	Himachal Pradesh Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	51
21	12.03.2026 13.03.2026	ECT_8_2026	Himachal Pradesh Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	30
22	06.03.2026 07.03.2026	ECT_9_2026	Himachal Pradesh Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	28
23	12.03.2026	ECT_3_2026 / TOT 2	Judicial Academy Jharkhand	Master Trainer Programme for New Master trainers	Ministerial Staff / Nominated New Master trainers	46
24	15.03.2026 22.03.2026	ECT_7_2026	Judicial Academy Jharkhand	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	750

25	16.03.2026 17.03.2026	ECT_14_2026	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	27
26	26.03.2026 27.03.2026	ECT_14_2026	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	28
27	02.03.2026 03.03.2026 04.03.2026 05.03.2026 07.03.2026 17.03.2026	ECT_09_2026	Karnataka Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	27
28	04.03.2026 07.03.2026 11.03.2026 18.03.2026 25.03.2026	ECT_08_2026	Karnataka Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	426
29	06.03.2026	ECT_4_2026	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	163
30	10.03.2026	ECT_4_2026	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	131
31	04.03.2026	ECT_9_2026	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	151
32	06.03.2026	ECT_9_2026	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	156
33	09.03.2026	ECT_9_2026	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	117
34	10.03.2026	ECT_9_2026	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	792

35	12.03.2026	ECT_9_2026	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	244
36	16.03.2026	ECT_9_2026	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	638
37	16.03.2026 17.03.2026	ECT_9_2026	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	875
38	17.03.2026	ECT_9_2026	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	638
39	18.03.2026	ECT_9_2026	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	580
40	04.03.2026	ECT_16_2026	Kerala Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	24
41	09.03.2026	ECT_16_2026	Kerala Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	12
42	10.03.2026	ECT_16_2026	Kerala Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	93
43	12.03.2026	ECT_16_2026	Kerala Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	32
44	16.03.2026	ECT_16_2026	Kerala Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	64
45	17.03.2026	ECT_16_2026	Kerala Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	157
46	18.03.2026	ECT_16_2026	Kerala Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	123

47	06.03.2026	ECT_17_2026	Kerala Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	8
48	15.03.2026 28.03.2026	ECT_16_2026	Madhya Pradesh State Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	242
49	28.03.2026	ECT_15_2026	Tamil Nadu State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	145
50	28.03.2026	ECT_13_2026 & ECT_16_2026	Tamil Nadu State Judicial Academy	Computer Skill enhancement Programme- Level I & II & Ecourts Programme at All-District Headquarters	Judicial officers of District Judiciary (All cader) & All Judicial officers of the District	804
51	25.03.2026 26.03.2026	ECT_05_2026	Manipur Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	15
52	28.03.2026	ECT_06_2026	Manipur Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	148
53	12.03.2026 13.03.2026 17.03.2026	ECT_07_2026	Manipur Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	High Court Digitization officials/Staffs	86
54	23.3.2026 24.3.2026 25.3.2026 26.3.2026 27.3.2026	ECT_07_2026 & ECT_09_2026	Manipur Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months) & Refresher programme for Court Staff	High Court Digitization officials/Staffs & Staff of District Judiciary	1000

	30.3.2026 31.3.2026					
55	29.03.2026	ECT_08_2026	Manipur Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	111
56	01.03.2026 12.03.2026 13.03.2026 18.03.2026	ECT_8_2026 & ECT_9_2026	Manipur Judicial Academy	Refresher programme for Court Staffs & N step Training & Refresher programme for Court Staff	Administrative head, Nazarat , Process servers & Staff of District Judiciary	87
57	30.03.2026 31.03.2026	ECT_10_2026	Manipur Judicial Academy	Pogramme for Technical staffs of High Court – Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at High Court	12
58	30.03.2026	ECT_14_2026	Manipur Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	270
59	20.03.2026	ECT_09_2026	Meghalaya State Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	26
60	20.03.2026	ECT_11_2026	Meghalaya State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc.	Technical Staffs/District System Administrator/ System Officers	26

61	07.03.2026 08.03.2026	ECT_18_2026	Odisha Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	6
62	29.03.2026	ECT_16_2026	Bihar Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	437
63	14.03.2026	ECT_14_2026	Chandigarh Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	83
64	21.03.2026	ECT_15_2026	Chandigarh Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	129
65	23.03.2026	ECT_17_2026	Chandigarh Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	108
66	08.03.2026	ECT_14_2026	Rajasthan State Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	50
67	17.03.2026 18.03.2026	ECT_11_2026	Rajasthan State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc.	Technical Staffs/District System Administrator/ System Officers	91
68	20.03.2026	ECT_14_2026	Sikkim Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	16
69	18.03.2026	ECT_16_2026	Sikkim Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	70

70	07.03.2026	ECT_16_2026	Telangana State Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	203
71	06.03.2026 07.03.2026	ECT_14_2026	Uttarakhand Judicial & Legal Academy, Nainital	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	37
72	08.03.2026	ECT_13_2026	Uttarakhand Judicial & Legal Academy, Nainital	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	12
73	14.03.2026 15.03.2026	ECT_14_2026	Uttarakhand Judicial & Legal Academy, Nainital	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	116
74	29.03.2026 30.03.2026	ECT_3_2026	Uttarakhand Judicial & Legal Academy, Nainital	Master Trainer Programme for New Master trainers	Nominated New Master trainers	11
	TOTAL					**19792**